

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2472**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/ SHRAVANA 17, 1940 (SAKA)

NATIONAL REGISTER OF CITIZENS FOR WEST BENGAL

2472. SHRI ANIL DESAI:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that National Register of Citizens is an authorised document for factual demographic situation in any place/State;**
- (b) what is the present status of update of NRC in Assam; and**
- (c) whether Government has received any proposal/demand for similar initiative in West Bengal also where a large number of illegal migration/political shelter took place from Bangladesh and Myanmar, if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): Sir; as per the provisions contained in Rule 3 of the Citizenship Rules 2003 framed under the Citizenship Act, 1955, the Registrar General of Citizen Registration shall establish and maintain the National Register of Indian Citizens and prepare the Population Register.

(b): The complete Draft National Register of Citizens in the State of Assam has been published on 30.07.2018.

(c): Population Register has been prepared for the entire country in 2010 and updated in 2015 wherein particulars of usual residents have been collected.
